

Regularisation of Casual Workers in I.I.T., Madras

882. SHRI K. B. S. MANI: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) how many employees are employed on casual basis @ Rs. 7/- per day in I.I.T., Madras, cadre-wise;

(b) the reasons why such casual workers have not been regularised as per the instructions issued by Government in this regard; and

(c) when their services will be regularised?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) As on 12.11.1980, there were 14 people employed on casual basis at the rate of Rs. 7/- per day:

Typists	7
Machinist	1
Technical Helpers	3
Welder	1
Cooks	2

(b) These appointments are made on nominal muster-roll basis to fill up leave vacancies and/or to meet the exigencies of work for a period not exceeding three months at a time. Since they are not appointed against regular vacancies, the question of regularisation of their services does not arise.

(c) Does not arise.

Loan and Help in Construction of Houses to persons having plots in Approved Colonies in Delhi

883. SHRI SUBHAS CHANDRA BOSE ALLURI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Government have decided or propose to give loan and help in construction of house to those individuals who have plots of land in their names in approved colonies; and

(b) if so, what are the main features of the proposal?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) There is no fresh proposal, but three different schemes, viz. Low Income Group Housing Scheme, Middle Income Group Housing Scheme, and Village Housing Project Scheme have been in operation since 1956.

(b) A statement is laid on the Table of the Sabha.

Statement

Delhi Administration has reported that it has been providing loans for construction of houses on plots in approved colonies under the following Schemes:—

1. Low Income Group Housing Scheme

Under this scheme, loan is sanctioned to individuals for the construction of new houses whose plans are approved by the local authorities and whose annual income is less than Rs. 7000/- per annum. The maximum limit of loan granted is Rs. 14,500/-. The permissible covered floor area is between 232 sq. ft. to 1200 sq. ft. subject to the condition that the cost of construction of the house should not exceed Rs. 18,600/-.

2. Middle Income Group Housing Scheme:

Under this scheme, loans are sanctioned to individuals for the construction of new houses whose plans are approved by the local authorities and whose annual income falls between Rs. 7001/- to Rs. 18,000/-. The maximum amount of loan under this scheme is Rs. 27,500/-. The floor area which an applicant can cover is between 400 sq. ft. and 2000 sq. ft. subject to the condition that the cost of construction of the house should not exceed Rs. 42,000/-. The loan is to be repaid in 20 annual instalments plus interest thereon.